

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:74
ANSWERED ON:23.11.2005
ADMISSION TO MEDICAL COLLEGES
Gadakh Shri Tukaram Gangadhar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government of Maharashtra has sent a proposal for central legislation on admission to Medical Colleges in different States in the light of the Supreme Court's judgement in TMA Pai case;
- (b) if so, the details thereof;
- (c) the decision, if any, taken in the matter; and
- (d) if not, the reasons for delay?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a) to (d) As a sequel to judgements of Hon'ble Supreme Court in the cases of TMA Pai, Islamic educational society and P.A. Inamdar, the Central Government has drafted "The Private Medical Education Institutions (Regulation of Admission and Fixation of Fee) Bill 2005" for regulating admissions process and fee structure by private institutions. At present the proposed bill has been circulated among state governments for their comments.